

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Dated: 27 OCT 1993

APPLICATION NO(S) 778 of 1993.

27 OCT 1993

APPLICANTS: Sri.Basavaraju B,
TO.

RESPONDENTS: Superintendent of Post
Offices,Channapatna Division & Ors.

1. Sri.R.A.Shiraguppi,
Advocate, No.105-B, First Floor,
46th Cross, Near Mosque/,
Fourth Block,
Rajajinagar, Bangalore-5 6 0010
2. The Superintendent of Post Offices,
Channapatna Division, Channapatna.-571501
3. The Director of Postal Services,
Bangalore Region, Bangalore.
4. The Chief Post Master General,
Karnataka Circle, Bangalore-1.

*Recd for
A.O. 29/10/93*

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on 07-10-1993.

Jesuvel

for

QC

N. S. Deve S
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

27/10/93

*gm**

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH : BANGALORE

DATED THIS THE SEVENTH DAY OF OCTOBER 1993

Present:

Hon'ble Mr. Justice P.K. Shyamsundar ... Vice-Chairman

Hon'ble Mr. V. Ramakrishnan ... Member [A]

APPLICATION NO. 778/93

R. Basavaraju,
S/o Ramappa,
Age:38 years,
R/o Korti, Hosakote Taluk,
Bangalore Rural District.

... Applicant

[Shri R.A. Shiraguppi ... Advocate]

v.

1. The Superintendent of Post Offices, Channapatna Division, Channapatna.
2. The Director of Postal Services, Bangalore Region, Bangalore.
3. The Chief Post Master General, Karnataka Circle, Bangalore.

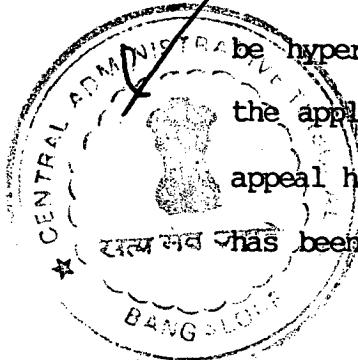
... Respondents

[Shri M. Vasudeva Rao ... Advocate]

This application having come up for admission before this Tribunal today, Hon'ble Vice-Chairman, made the following:

O R D E R

1. Having heard both sides admit this application and dispose off the same finally by quashing Annexure A-4 which appears to be hypertechnical. It appears a memorandum of appeal filed by the applicant from an order prejudicial to his interest but that appeal has been rejected on the ground that the appeal memorandum has been signed both by the applicant and his lawyer. Granting



there was something in the rules referred to in Annexure A-4 that prohibits a lawyer ~~from~~ signing the appeal memorandum, suffice it to point out that the aggrieved person having signed the appeal memorandum it should have been treated as validly made and disposed off on its merits. We are pained to find the department ~~present~~ ^{is} ~~not~~ ⁱⁿ ~~any~~ ^{any} ~~vantage~~ ^{vantage} taking such a ~~previous~~ attitude ~~in~~ ⁱⁿ ~~any~~ ^{any} litigation

The result is this application succeeds in part in that Annexure A-4 is quashed, the matter remitted back to the appellate authority for disposal on its merits. No costs. We are told that the applicant has been under suspension for a long time and that in fact was his grievance before the appellate forum. Be that as it may, we direct that whatever be the outcome of this application, the DA to conclude the ~~enquiry~~ ^{inquiry} within a period of six months. Let a copy of this order be forwarded to the respondents for information.

Sd-
MEMBER [A]

Sd-
VICE-CHAIRMAN

bsv

TRUE COPY

Mr. *Dee*
SECTION OFFICER
FAC ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BENGALORE

27/10/93